The Calicut Municipal Corporation (Extension of Time for Reconstitution) Act, 1976

Act 3 of 1977

Keyword(s):
Corporation and Council

An Act to provide for the further extension of the time for the reconstitution of the Corporation of the City of Calicut.

Preamble.- WHEREAS it is expedient to provide for the further extension of the time for the reconstitution of the Corporation of the City of Calicut;

BE it enacted in the Twenty-seventh Year of the Republic of India as follows:-

1. Short title and commencement.-(1) This Act may be called the Calicut Municipal Corporation (Extension of Time for Reconstitution) Act, 1976.

(2) It shall be deemed to have come into force on the 7th day of November, 1976.

2. Definitions.- In this Act, “Corporation” and “Council” means the Corporation of the City of Calicut.

3. Extension of time for reconstitution of council.- (1) Notwithstanding anything contained in the Kerala Municipal Corporations, Act, 1961 (30 of 1961) or in any notification issued thereunder, the time for reconstitution of the council shall stand extended up to noon on the 2[1st day of October, 1979]
(2) The council shall be reconstituted in accordance with the provisions of the said Act on the 3 [1st day of October 1979].

(3) The term of office of the councillors of the reconstituted council shall expire at noon on the 4 [1st day of October, 1984].

4. Functions of council, etc., to be exercised by person or persons appointed by Government.- (1) All or any of the functions of the council and of the Mayor, the Deputy Mayor, the standing committees and other committees of the Corporation may, during the interval between the date of commencement of this Act and the date of reconstitution of the council in pursuance of sub-section (2) of section 3, be exercised and performed, as far as may be and to such extent as the Government may determine, by such person or persons as the Government may appoint in that behalf, and any such person may if the Government so direct, receive payment for his services from the Corporation fund.

(2) The Government may determine the relationship of the person or persons appointed under sub-section (1), with the Government.

5. Assets and liabilities of council.- the Government until the date of reconstitution of the council in pursuance of sub-section (2) of section 3, and the reconstituted council thereafter, shall be entitled to all the assets and be subject to all the liabilities of the Corporation as on the date of commencement of this Act and on the date of reconstitution respectively.

6. Repeal and saving.- (1) the Calicut Municipal Corporation (Extension of Time for Reconstitution) Ordinance, 1976 (12 of 1976), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

Preamble.-WHEREAS it is expedient further to amend the Calicut Municipal Corporation (Extension of Time for Reconstitution) Act, 1976, for the purposes hereinafter appearing;

BE it enacted in the Twenty-ninth Year of the Republic of India as follows:-

1. Short title and commencement.--(1) This Act may be called the Calicut Municipal Corporation (extension of time for Reconstitution) Amendment Act, 1978.

   (2) It shall be deemed to have come into force on the 31st day of January, 1978.

2. Amendment of section 3.--In section 3 of the Calicut Municipal Corporation (Extension of Time for Reconstitution) Act, 1976 (3 of 1977) (hereinafter referred to as the principal Act),-
(a) in subsections (1) and (2), for the figures, letters and words "1st day of February, 1978", the figures, letters and words "1st day of June, 1978" shall be substituted.

(b) in subsection (3), for the figures, letters and words "1st day of February, 1983", the figures, letters and words "1st day of June, 1983" shall be substituted.


(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.
THE CALICUT MUNICIPAL CORPORATION (EXTENSION OF TIME FOR RECONSTITUTION) SECOND AMENDMENT ACT, 1978

(Act 26 of 1978)


Preamble. WHEREAS it is expedient further to amend the Calicut Municipal Corporation (Extension of Time for Reconstitution) Act, 1976, for the purposes hereinafter appearing;

BE it enacted in the Twenty-ninth Year of the Republic of India as follows:

1. Short title and commencement.-(1) This Act may be called the Calicut Municipal Corporation (Extension of Time for Reconstitution) Second Amendment Act, 1978.

(2) It shall be deemed to have come into force on the 31st day of May 1978.

2. Amendment of Section 3.--In section 3 of the Calicut Municipal Corporation (Extension of Time for Reconstitution) Act, 1976 (3 of 1977) hereinafter referred to as the principal Act),--

(a) in sub sections (1) and (2), for the figures, letters and words "1st day of June, 1978", the figures, letters and words "1st day of November 1978", shall be substituted;
(b) in subsection (3), for the figures, letters and words "1st day of June, 1983", the figures, letters and words "1st day of November, 1983" shall be substituted.


2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.
THE CALICUT MUNICIPAL CORPORATION (EXTENSION OF TIME FOR RECONSTITUTION) AMENDMENT ACT, 1979

(Act 9 of 1979)

An Act further to amend the Calicut Municipal Corporation (Extension of Time for Reconstitution) Act, 1976

Preamble.--WHEREAS it is expedient further to amend the Calicut Municipal Corporation (Extension of Time for Reconstitution) Act, 1976 for the purposes hereinafter appearing;

BE it enacted in the Thirtieth Year of the Republic of India as follows:-

1. Short title and Commencement.--(1) This Act may be called the Calicut Municipal Corporation (Extension of Time for Reconstitution) Amendment Act, 1979.

   (2) It shall be deemed to have come into force on the 31st day of October, 1978.

2. Amendment of section 3.--In section 3 of the Calicut Municipal Corporation (Extension of Time for Reconstitution) Act, 1976 (3 of 1977) (hereinafter referred to as the Principal Act),-

   (a) in sub-sections (1) and (2), for the figures, letters and words "1st day of November, 1978" the figures, letters and words "1st day of October, 1979" shall be substituted;
(b) in sub-section (3), for the figures, letters, and words "1st day of November 1983" the figures, letters and words "1st day of October, 1984" shall be substituted.


(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.